

[Shri Hajarnavis]

left the country. In the circumstances, it is provided by section 3 of this Bill that if a suit is brought by a person who is entitled to claim possession in respect of property which is the subject of a *wakf* which is recognised by the Muslim law as a purpose of a charitable, pious or religious nature, the period of limitation for such a suit would, if that dispossession or discontinuance of possession took place between 14-8-1947 and 7-5-1954, be extended to 15-8-1967. This is a Bill which makes amendment of a procedural kind. Since many of the suits were likely to be barred, by August, 1957 the President issued an Ordinance and this Bill seeks to replace that Ordinance.

Mr. Deputy-Speaker: The question is:

"That the Bill to extend the period of limitation in certain cases for suits to recover possession of immovable property forming part of public *wakfs*, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Are any amendments going to be moved?

Shri Hajarnavis: No.

Mr. Deputy-Speaker: The question is:

"That clauses 1 to 4, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 4, the Enacting Formula and the Title were added to the Bill.

Shri Hajarnavis: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.29 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SIXTH REPORT

Shri Easwara Iyer (Trivandrum): I beg to move:

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1959."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1959."

Shri Braj Raj Singh (Firozabad): I have an amendment.

Mr. Deputy-Speaker: He has sent it too late.

Now it cannot be taken up.

Shri Braj Raj Singh (Firozabad): I sent it in the morning.

Mr. Deputy-Speaker: When? Just now I received it. When was the report presented? Day before yesterday.

Shri Braj Raj Singh: Could I say something about this?

Mr. Deputy-Speaker: Yes. What is it that he wants?

Shri Braj Raj Singh: I wanted that at the end of the motion the following should be added, namely:

"subject to the modification that the time allotted for the discussion of the resolution regarding the nationalisation of banks be reduced by 1½ hours."

And then again:

"subject to the modification that the time allotted for the discussion of the resolution regarding ceiling on incomes be increased by half an hour."

**Members' Bills and
Resolutions**

Mr. Deputy-Speaker: Perhaps after some time he may not feel the necessity of it.

Shri S. M. Banerjee (Kanpur): He is not moving it I believe.

Shri Braj Raj Singh: I am moving it.

Mr. Deputy-Speaker: Perhaps if he has patience and this is adopted, he may not feel the necessity of it in view of the proceedings that we are going to have. Another motion is being made, and perhaps there might be no necessity at all.

Shri Braj Raj Singh: Could I say something more? While we were discussing Shri Anthony's resolution, the consensus of opinion of the House was that the utmost time should be allowed for this resolution, but that the time should not be taken from other non-official business. We are prepared to sit longer for the discussion of the resolution of Shri Anthony.

Mr. Deputy-Speaker: But he has not said anything, nor can he say, about the time that is to be taken up on the resolution. If the whole time today is spent up on this resolution, why should he need any amendment?

Shri Braj Raj Singh: That is my point, that one resolution should not be allowed to take up all the time of the day's sitting.

Mr. Deputy-Speaker: That is the next motion, and when that is moved, he might object, not at this time.

Shri V. P. Nayar (Quilon): He anticipates it.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th August, 1959."

The motion was adopted.

14.32 hrs.

**RESOLUTION RE: INCLUSION OF
ENGLISH IN THE EIGHTH SCHEDULE OF THE CONSTITUTION—
contd.**

Mr. Deputy-Speaker: The House will now resume further discussion of the following resolution moved by Shri Frank Anthony on the 24th April, 1959:

"That in the opinion of this House, English should be included in the Eighth Schedule of the Constitution and necessary steps taken in that regard."

Three hours were allotted for the discussion of the resolution, but 3 hours and 14 minutes have already been taken up, and thus the resolution has exceeded its allotted time by 14 minutes. I might just find out the sense of the House as to what is the desire here.

An Hon. Member: More time should be given.

Mr. Deputy-Speaker: The hon. Minister of Parliamentary Affairs is going to make a motion.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That the time allotted by the House on the 24th April, 1959 (vide 43rd Report of the Committee on Private Members' Bills and Resolutions) for the discussion of the resolution regarding inclusion of English in the Eighth Schedule of the Constitution be increased by 2½ hours."

That is, till the end of today's sitting.

Shri Braj Raj Singh (Firozabad): I oppose it.

Shri Frank Anthony (Nominated—Anglo-Indians): May I move an amendment to that because I would request you to allow me to reply for at least half an hour? May I with your permission move an amendment that we carry on till half past five so that I may be called at 5 O' Clock?